## COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### APPEAL NO. 156 OF 2017

Dated: 25<sup>th</sup> July, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Aravali Power Company Private Ltd.	Ve	Vs.		Appellant(s)
Haryana Power Purchase Centre & Ors	-	•		Respondent(s)
Counsel for the Appellant(s) :		Mr. M.G. Ramachan Ms. Ranjitha Ramac Mr. Shubham Arya		an
Counsel for the Respondent(s) :		Ms. Anna Malhotra f	or R-5	5

# <u>ORDER</u>

Learned counsel for respondent No.5 seeks four weeks time to file reply. He may file the same on or before 23.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.09.2017 after serving copy on the other side.

List the matter on 10.10.2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt